

Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 28 of 2013&
I.A. Nos. 43& 44 of 2013

Dated : 19th March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V J Talwar, Technical Member

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Anr.
....Respondent(s)

Counsel for the Appellant(s): Ms. Suparna Srivastava

Counsel for the Respondent(s): Mr. C.K. Rai for R-1)
Mr. P.C. Sen
Ms. Sara Sundaram for R-2

ORDER

I.A. No. 43 of 2013
(Appl. for stay)

We have heard the learned counsel for the parties in I.A. Both the learned counsel agreed to have the main matter for final disposal by fixing an early date.

Post the main matter for final disposal on **11.04.2013.** In the meantime, no coercive action be taken against the Appellant.

With this observation is the I.A. is disposed of.

Reply to the main matter is being filed today. The learned counsel for the Commission submits that he will file the Written

Submissions. Before the next date, Rejoinder, if any, be filed after serving copy on the other side.

(V J Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/pg